

SECTION IVB

Listed on.19.01.2016

Court No.9

IN THE SUPREME COURT OF INDIA Item No.5  
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO.1

(Application for condonation of delay in filing SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)CC NO.343 OF  
2016

Mohinder Kaur ...Petitioner(s)  
Versus  
Dial Kaur @ Gurdial Kaur & Anr. ...Respondent(s)

OFFICE REPORT

It is submitted that the above mentioned Special Leave Petition is filed by Mr. Devesh Kumar Tripathi, Advocate on 02.01.2016 against the Judgment and Order dated 05.08.2015 of the High Court of Punjab and Haryana at Chandigarh in RSA No. 4705 of 2012 and final order dated 03.11.2015 in RA-87-C/2015.

It is further submitted that SLP filed against the Order dated 03.11.2015 is within time, whereas there is a delay of 57 days in filing the SLP against the order dated 05.08.2015 and the counsel had filed an application for condonation of delay in filing the SLP.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 18th day of January, 2016.

ASSISTANT REGISTRAR

Copy to :-Mr. Devesh Kumar Tripathi, Adv.

ASSISTANT REGISTRAR